

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
VIBGYOR RETAIL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Vibgyor Retail Private Limited
2.	Date of incorporation of corporate debtor	November 14, 2012
3.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52100HR2012PTC047664
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 853, Phase – V, Udyog Vihar, Gurgaon, Haryana – 122016
6.	Insolvency commencement date in respect of corporate debtor	August 31, 2022 (Order received by the Interim Resolution Professional on September 01, 2022)
7.	Estimated date of closure of insolvency resolution process	February 26, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Alok Kumar Agarwal IBBI/IPA-001/IP-P00059/2017-2018/10137
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 605, Suncity Business Tower, Golf Course Road, Sector 54, Gurgaon, Haryana-122002 Email id: alok@insolvencyservices.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: C-100, Sector 2, Noida, Uttar Pradesh 201301 Email id: vibgyor.cirp@gmail.com
11.	Last date for submission of claims	September 14, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **VIBGYOR RETAIL PRIVATE LIMITED** on August 31, 2022 (Order received on September 01, 2022).

The creditors of **VIBGYOR RETAIL PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **September 14, 2022** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. - **NOT APPLICABLE;**

The claims may be submitted in their specified forms. Form B – Operational Creditor (Other than Workmen/Employee); Form C – Financial Creditor; Form CA – Deposit Holders; Form D – Workmen/Employee; Form E – Operational Creditor – Representative of Workmen/Employee; and Form F – Other Creditors. Copy of the above Forms can be downloaded from <https://ibbi.gov.in/downloadform.html>

Submission of false or misleading proofs of claim shall attract penalties.



Alok Kumar Agarwal
(Insolvency Professional)
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ALOK KUMAR AGARWAL

Interim Resolution Professional

Regd. No. IBBI/IPA-001/IP-P00059/2017-2018/10137

Address: 605, Suncity Business Tower, Golf Course Road, Sector 54, Gurgaon, Haryana-122002

Validity of AFA: 22/12/2022

In the matter of VIBGYOR RETAIL PRIVATE LIMITED

Date: September 03, 2022

Place: Gurugram